## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

STARRED QUESTION NO:49
ANSWERED ON:09.07.2014
CONCESSIONAL LAND TO PRIVATE HOSPITALS
Choudhary Shri Ram Tahal;Devi Smt. Rama

## Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any norms have been laid down for allotment of land at concessional rates to private hospitals/nursing homes in Delhi, if so, the details thereof;
- (b) whether cases of violation of such norms have been reported, if so, the details thereof;
- (c) whether the Government has cancelled or proposes to cancel the lease deed of such defaulting private hospitals and nursing homes and if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has fixed any responsibility of officials for their failure to ensure the adherence to the norms laid down for the purpose; and
- (e) if so, the details thereof and if not, the reasons therefor?

## Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a) to(e): A Statement is laid on the Table of the House.

**STATEMENT** 

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO.49 POSITION 9TH FOR ANSWER ON 09.07.2014 REGARDING CONCESSIONAL LAND TO PRIVATE HOSPITALS.

- (a) The norms for allotment of land at concessional rates to private hospitals/nursing homes in Delhi have been indicated in the standard terms and conditions at Annexure-A.
- (b) Yes, Madam. The following hospitals have violated the norms laid down at the time of allotment of land at concessional rates or thereafter: Rajiv Gandhi Cancer Institute & Research Centre, Rockland Hospital (Qutab Institutional Area), Sitaram Bhartia Institute of Science & Research, Dr. B.L. Kapur Memorial Hospital, Shanti Mukand Hospital, Dr. R.L.K.C. Metro Hospital, Rockland Hospital (Dwarka), Mool Chand Khairati Ram Hospital and St. Stephen's Hospital
- (c) Action as per the terms and conditions for allotment of land to Private Hospitals is taken against the defaulting private hospitals and nursing homes which includes issue of breach notice, show cause notice before exercising the powers of re- entry/ cancellation of allotment. The list of such hospitals/nursing homes is placed at Annexure B.
- (d)&(e) The Govt. of NCT of Delhi has constituted a monitoring committee which inspects atleast 4 to 5 identified private hospitals each month to monitor the provisions of free treatment in these hospitals. The committee constitutes of the following members:-

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Director Health Services : Chairman
Medical Superintendent-Nursing Homes : Member
Mr. Ashok Agarwal, Advocate, PIL Petitioner : Member
M.S. of St.Stephens' Hospital or his representative : Member
M.S. of concerned Identified Private Hospital : Member
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78 Patient Welfare Officers (PWOs) have been appointed and posted in Government Hospitals for increasing and facilitating the number of referral of EWS patients from Government hospitals to identified private hospitals. The list of PWOs alongwith their details of posting is annexed as Annexure C.